

CS No. 3524/17

ICICI Bank Ltd. Vs. Ajay Manchanda

22.06.2020

File received back on transfer. It be checked and registered.

Present: Shri Vishal Rao, Id. Counsel for plaintiff (presence secured through electronic mode).

Record reveals that steps for substituted service on the defendant not taken. Ld. Counsel for the plaintiff submits that steps could not be taken due to spate of Covid-19 cases and therefore, he requests for an adjournment.

In view of above, let previous order dated 05.02.2020 be complied with afresh for **02.11.2020**. Longer date is given as this court is dealing with more than 1900 cases at present.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.06.2020

CS No. 3631/17
ICICI Bank Ltd. Vs. Amar Enterprises

22.06.2020

File received back on transfer. It be checked and registered.

Present: Shri Vishal Rao, Id. Counsel for plaintiff (presence secured through electronic mode).

Record reveals that steps for substituted service on the defendant not taken. Ld. Counsel for the plaintiff submits that steps could not be taken due to spate of Covid-19 cases and therefore, he requests for an adjournment.

In view of above, let previous order dated 05.02.2020 be complied with afresh for **02.11.2020**. Longer date is given as this court is dealing with more than 1900 cases at present.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.06.2020

CS No. 3632/17
ICICI Bank Ltd. Vs. Gaurav Singh

22.06.2020

File received back on transfer. It be checked and registered.

Present: Shri Vishal Rao, Id. Counsel for plaintiff (presence secured through electronic mode).

Record reveals that steps for substituted service on the defendant not taken. Id. Counsel for the plaintiff submits that steps could not be taken due to spate of Covid-19 cases and therefore, he requests for an adjournment.

In view of above, let previous order dated 05.02.2020 be complied with afresh for **02.11.2020**. Longer date is given as this court is dealing with more than 1900 cases at present.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.06.2020

CS No. 166/19
Indian Airlines Ltd. Vs. Rajesh Kumar

22.06.2020

Present: None for the petitioner.
 Defendant is already ex-parte.

The matter is at the stage of ex-parte final arguments. Despite repeated efforts, contact with ld. Counsel for the petitioner could not be established through electronic mode.

In view of above, be listed for ex-parte final arguments on **02.11.2020**. Longer date is given as this court is dealing with more than 1900 cases at present.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.06.2020

CS No. 167/19
Indian Airlines Ltd. Vs. V.K. Sharma

22.06.2020

Present: None for the petitioner.
 Defendant is already ex-parte.

The matter is at the stage of ex-parte final arguments. Despite repeated efforts, contact with ld. Counsel for the petitioner could not be established through electronic mode.

In view of above, be listed for ex-parte final arguments on **02.11.2020**. Longer date is given as this court is dealing with more than 1900 cases at present.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.06.2020